

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 313 OF 2018**

**Dated: 29<sup>th</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Gadre Marine Export & Anr.**

**....Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors. ....Respondent(s)**

Counsel for the Appellant(s) : Ms. Divya Chaturvedi  
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. G. Umapathy  
Ms. Vaishnavi Viswanathan for R-2

**ORDER**

Finally, two weeks' time is granted to file objections, if any, by the Respondents except Respondent No.2 i.e. on or before 14-05-2019 with advance copy to the other side, failing which it shall be taken as nil.

List the matter on **20-05-2019**.

**(S. D. Dubey)  
Technical Member**

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**(Justice Manjula Chellur)  
Chairperson**